## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR

ORDER SHEET

(CP9/2004 in o. APPLICATION NO: 117/2003 w/m ma No. 181/04

Applicant(s)

Advocate for Applicant (s)

Respondent (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

In view of what has been stated above, we are of the view that let the original respondents either obtain the stay order from the HOn'ble High Court within one month or implement the decision given by this Tribunal dt. 12.12.2003 in OA No.117/2003. The submission made by the learned counsel for the original respondents that at least two months time may be granted for the purpose cannot be accepted. In case the original respondents fail to comply the order dated 12.12.2003 within a period of one month, the appropriate action according to law will be taken.

Let the matter be listed on 05.07.2004.

(A.K. BHANDARI) MEMBER (A)

(M. L. CHAUHAN)
MEMBER (J)

5-7-64

Mr. V. S. Curgar courned for expericant.

Mr. Tey Pretease Sharma courned for respects.

The petitioner has filed

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this CP clar the alleged violation

of the order dated 17-12-03 in OANO.

177/2023 Notice of this Contempt Petition

was inused to the respondents bearned

courned for the respondents bearned

the raid order has been complied

with This fact is not disputed

by the learned coursel for the

petitioner

USEY 3/120 Mole 1292/128 da 20/0/100 been stuted above the co does not survives and is accordingly dismissed Notices inuced to the responders, are hereby discharged

(A. K. Bharden)

(M. L. Chauhan) Member [T]